

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 7(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

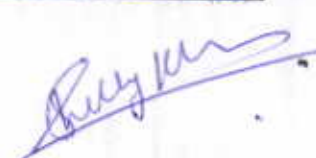
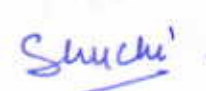
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE COMPANY: M/s. Jhankar Benquets Pvt. Ltd.

Vs

M/s. Vista Hospitality Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Vinodh Gande,	Sr. Adv.	for Petitioner	
2.	Mr. Rakesh Kumar,	Adv.		
3.	Ms. Shelly Khanna,	Adv.		
4.	Mr. Yousaf Ichhoo,	Adv.		
1.	Mr. P. Nagesh	Adv.	for Respondents	
2.	Ms. Shuchi Sejwal	Adv.		
3.	Mr. Sanskar Agarwal	Order		

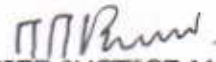
After arguing the matter for some time, Ld. Counsels for the parties have again shown inclination for referring the matter to mediation. They have also agreed that mediation may take place at the Mediation Centre of Delhi High Court and it may be entrusted to a senior lawyer.

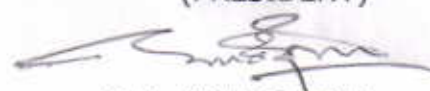
2. In view of the above, the matter is referred to the Mediation Centre, Delhi High Court. The mediation proceedings may be concluded on or before 31st October, 2016. . It is made clear, if the mediation is concluded earlier, the parties shall be at liberty to approach the Bench by filing appropriate application.

P.T.O.

3. The Bench Officer shall send a copy of the order to the Mediation Centre, Delhi High Court. The parties shall supply copies of the Paper Book to the Mediation Centre and cooperate during the mediation proceeding.

List again on 02.11.2016.


CHIEF JUSTICE M.M. KUMAR)
(PRESIDENT)


(S.K. MOHAPATRA)
MEMBER (T)

23rd August, 2016
(P.K. Sud)